

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL; HYDERABAD BENCH
AT HYDERABAD.
OA. 537/98.

Date of order: 1-5-97.

23

Between:-

P. Laxma Reddy

...

Applicant.

And

1. Chief General Manager, Telecommunications,
Andhra Pradesh, Hyderabad.
2. District Manager, Telecom,
Mahabubnagar.
3. District Engineer, Telecom, Mahabubnagar.
4. Sub Divisional Officer, Telecom,
Wanaparthy, Mahabubnagar District.

...

Respondents.

Counsel for the Applicant : Mr. L. Prabhakar Reddy

Counsel for the Respondents: Mr. V. Rajeshwara Rao, CGSC.

COORAM:

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (A)

Hon'ble Tribunal made the following order:-

Heard proxy for Sri L. Prabhakar Reddy for the
applicant and Sri V. Rajeswara Rao for the respondents.

Judged from the averments in the O.A it is felt
that the applicant has disclosed a prima facie case. The
response of Sri Rajeswara Rao given today at the admission
stage has also been noted.

The case is admitted.

The respondents shall file their counter on or
before 1-6-1997. List the O.A. in the first week of
June, 97.

As an interim measure the impugned order
dated 15-4-1997 shall not operate until next hearing.

[Signature]
DEPUTY REGISTRAR (JUDL)

OA.537/97.

Copy to:-

- (24)
1. Chief General Manager, Telecommunications,
Andhra Pradesh, Hyderabad.
 2. District Manager, Telecom, Mahabubnagar
 3. District Engineer, Telecom, Mahabubnagar.
 4. Sub Divisional Officer, Telecom,
Wanaparthi, Mahabubnagar District.
 5. One copy to Mr. L. Prabhakar Reddy, Advocate,
CAT, Hyderabad.
 6. One copy to Mr. V. Rajeshwara Rao, CGSC, CAT, Hyd.
 7. One spare copy.

kku.

Notice

T. COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

~~THE HON'BLE MR. JUSTICE~~
~~VICE CHAIRMAN~~

~~and~~

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

Dated: 1-5-1997

~~ORDER/JUDGMENT~~

~~M.A./R.A./C.A.NO.~~

~~In~~

C.A.No. 537/89

~~T.A.No.~~

~~(w.p.)~~

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय प्रशासनिक न्यायिक परिषद्
Central Administrative Tribunal
DESPATCH
9 MAY 1997
हैदराबाद न्यायपीठ
HYDERABAD BENCH